

**NOTIFICATION**  
**Bangalore dated 26-12-2000 [MW 1 LM 2000]**

In exercised of powers conferred by sub-section (2) of section 1 of the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000), the Government of Karnataka hereby appoints the first day of January 2001 as the date from which all the provisions of the said Act shall come into force.

By Order and in the name of the Governor of Karnataka,

(LIZZIE PHILIPS),  
Officer on Special Duty,  
Co-operation Department.